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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 15943/2025

USHA .....Petitioner

Through: Mr. Ajay Sharma and Ms.

Gurpreet Kaur, Advs.

versus

STAFF SELECTION COMMISSION & ORS. ....Respondents
Through: Mr. Jitesh Vikram Srivastava
SPC and Mr. Prajesh Vikram Srivastava,
Adv.

CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> JUDGMENT (ORAL) 15.10.2025

**%** 

## C. HARI SHANKAR, J

- 1. The petitioner was declared as unfit for being recruited as Sub-Inspector in the Delhi Police and CAPFs on two grounds i.e. on account of RBC<sup>1</sup> in urine and on account of nasal turbinate hypertrophy (right side). The petitioner's case is that she is a lady and that, given the date on which examination was conducted, the presence of RBC in urine was a physiological phenomenon and not a sign of disability.
- 2. It is pointed out that DME and RME were conducted one day after the other and that therefore there was no change in the RBC

<sup>1</sup> Red Blood Cells

W.P.(C) 15943/2025 Page **1** of **3** 





status of the urine of the petitioner.

- 3. It is also pointed out that the right-side nasal turbinate hypertrophy from which the petitioner was suffering was detected in her case is also a curable ailment and the petitioner has other certifications stating that she does not suffer from such ailment.
- 4. Nonetheless, as both these factors have been taken into consideration to disqualify the petitioner, and at least on the aspect of presence of RBC in the urine, the petitioner has a case, Mr. Jitesh Vikram Srivastava, learned SPC for the respondent is agreeable to a disposal of this writ petition with a direction to the petitioner to be reexamined, qua her suitability for being recruited as Sub-Inspector in the Delhi Police (CAPF) by the Army R & R Hospital on a date and time to be fixed by the Court.
- **5.** Accordingly, we request the Medical Superintendent, Army R & R Hospital to assign a specialist to examine the petitioner and assess her suitability for the post of sub-inspector in Delhi Police.
- **6.** A copy of the DME and RME filed with this writ petition shall be provided to the R & R Hospital.
- 7. For the said purpose, let the petitioner appear before the Medical Superintendent, R & R Hospital on 22 October 2025.
- **8.** On the said date, the Medical Superintendent would re-direct the petitioner to the concerned specialist who would examine her and

W.P.(C) 15943/2025 Page 2 of 3





take a view.

- **9.** The petitioner undertakes to abide by the outcome of the decision of the R & R Hospital.
- **10.** The petition is accordingly disposed of in the aforesaid terms.
- **11.** Let a copy of this order be e-mailed to learned Counsel for both sides to ensure compliance.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

**OCTOBER 15, 2025** *dsn* 

W.P.(C) 15943/2025 Page **3** of **3**